

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

5. IA 2626/2022
In
C.P. (IB)/646(MB)2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **23.09.2022**

Name of the Parties: State Bank of India
Vs
Mr. Aashish Avarsekar

SECTION 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

IA 2626/2022

1. Mr. Ayush J Rajani, Ld. Counsel for the Petitioner present.
2. The Registry is directed to issue notice to the Personal Guarantor/Respondent through registry clearly intimating the next date of hearing.
3. Ld. Counsel for the Petitioner is also directed to collect Court Notice from Registry/Court Officer and serve the same on the other side by all available means i.e. Speed Post/RPAD, email, hand delivery etc. and file proof of service.
4. The Personal Guarantor/Respondent is directed to file reply within 15 days from the date of receipt of notice by duly serving the copy to the other side.
5. List this matter for hearing on **01.12.2022**.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)
/NP/

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

